

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2781**  
ANSWERED ON 10.03.2026

**UTILISATION OF FUNDS BY PANCHAYATI RAJ INSTITUTIONS**

2781: SHRI RAJEEV RAI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the norms and rules governing the utilization of funds allocated to Panchayati Raj Institutions (PRIs) under different programmes;
- (b) whether the funds allocated to the States under these programmes which have been utilized fully by them;
- (c) if not, the reasons therefore, State-wise; and
- (d) the action taken by the Government to ensure full utilization of funds allocated under these programmes?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJEEV RANJAN SINGH ALIAS LALAN SINGH)

(a) The Central Finance Commission's devolved funds are allocated, presently under the Fifteenth Finance Commission (FFC), for the Panchayati Raj Institutions (PRIs) through the States. The FFC Grants have two components—Tied and Untied.

The untied grant, which is 40% of the total grant, can be used by RLBs for their location-specific felt needs under the 29 subjects enshrined in the Eleventh Schedule of the Constitution, except for salary or other establishment expenditure. The tied grant, which is 60% of total grants, can be used for providing basic services of (a) sanitation and maintenance of Open Defecation Free (ODF) status, which includes management and treatment of household waste, human excreta and faecal sludge management and (b) supply of drinking water, rainwater harvesting and water recycling. If any local body has fully saturated the needs of one category, it can utilise the funds for the other category.

(b) to (d) A state-wise statement indicating allocation, release and utilization of funds under the FFC grants is at **Annexure**.

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## Annexure

Annexure referred to in reply to Part (b) to (d) of the Lok Sabha Unstarred Question No. 2781 answered on 10.03.2026 regarding Utilisation of Funds by Panchayati Raj Institutions

State-wise Allocation, Release and Utilization of Funds to/by Rural Local Bodies under the Fifteenth Finance Commission

(Rs. in crore)

State	Allocation	Release (as on 05.03.2026)	Utilization (as on 05.03.2026)
Andhra Pradesh	12,856.00	12,680.82	6,404.17
Arunachal Pradesh	1,131.00	436.40	295.26
Assam	7,857.00	7,108.76	3,724.85
Bihar	24,579.00	23,339.65	17,068.30
Chhattisgarh	7,123.00	6,514.69	6,903.87
Goa	368.00	214.59	77.72
Gujarat	15,650.00	14,367.68	11,248.14
Haryana	6,193.00	5,820.35	4,377.36
Himachal Pradesh	2,102.00	1,983.57	1,632.74
Jharkhand	8,274.00	6,500.94	5,344.92
Karnataka	15,756.00	11,905.89	11,053.51
Kerala	7,972.00	7,321.50	4,093.90
Madhya Pradesh	19,511.00	16,059.99	13,405.33
Maharashtra	28,540.00	23,097.05	19,411.29
Manipur	867.00	242.50	96.95
Meghalaya	893.00	276.50	14.70
Mizoram	455.00	395.80	371.84
Nagaland	611.00	265.00	0.00
Odisha	11,058.00	10,965.89	8,054.71
Punjab	6,798.00	5,884.22	6,221.17
Rajasthan	18,915.00	16,442.90	13,015.47
Sikkim	207.00	194.63	138.37
Tamil Nadu	17,666.00	15,419.93	12,125.58
Telangana	9,048.00	6,697.07	2,669.31
Tripura	937.00	936.31	963.83
Uttar Pradesh	47,764.00	45,408.38	42,968.96
Uttarakhand	2,813.00	2,435.74	1,837.90
West Bengal	21,611.00	20,320.85	18,865.21
<b>Total</b>	<b>297,555.00</b>	<b>263,237.61</b>	<b>212,385.33</b>

\*Includes interim award of the FFC for the year 2020-21

Note: The utilisation is as reported by the RLBs on eGramSwaraj Portal.

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